

**C O N T E N T S**

**Fifteenth Series, Vol. XIV, Sixth Session, 2010/1932 (Saka)  
No. 13, Monday, November 29, 2010/Agrahayana 8, 1932(Saka)**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

**SECRETARY GENERAL**

Shri T.K. Viswanathan

**LOK SABHA DEBATES**

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**LOK SABHA**

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Monday, November 29, 2010/Agrahayana 8, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

**REFERENCE BY THE SPEAKER**

**Congratulating Indian contingent on its performance  
at Sixteenth Asian Games 2010 in China**

MADAM SPEAKER: Hon. Members, I am sure the House would join me in congratulating the Indian contingent for its brilliant performance at the Sixteenth Asian Games 2010 held in Guangzhou, China from 12<sup>th</sup> to 27<sup>th</sup> November, 2010.

India, in its best ever performance at the Asian Games, won 14 gold, 17 silver and 33 bronze medals and stood sixth in the overall medals tally.

The House applauds all the sportsmen and sportswomen who, while displaying the highest standards of sportsmanship, brought laurels and glory to the nation in these Games and conveys its best wishes to them for all their future endeavours.

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... (Interruptions)

**11.01 hrs.**

*At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table*

... (व्यवधान)

अध्यक्ष महोदया: अब आप हाउस चलने दीजिए।

... (व्यवधान)

**11.1½ hrs.**

*At this stage, Shri P. Kumar and some other hon. Members came and stood on the floor near the Table*

... (Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... \*

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

अध्यक्ष महोदया : आप लोग बैठ जाइये।

... (व्यवधान)

MADAM SPEAKER: Please go back to your seats. आप बैठ जाइये।

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

**11.03 hrs.**

*The Lok Sabha then adjourned till Twelve of the Clock.*

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\* Not recorded

**12.00 hrs.**

*The Lok Sabha re-assembled at Twelve of the Clock.*

*( Mr. Deputy Speaker in the Chair)*

*... (Interruptions)*

**12.01 hrs.**

*At this stage Shri Shripad Yesso Naik, Shri M. Anandan and some other hon. Members came and stood on the floor near the Table*

MR. DEPUTY-SPEAKER: The House shall now take up Papers to be laid on the Table.

*... (Interruptions)*

**12.1½ hrs.****PAPERS LAID ON THE TABLE**

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2009-2010.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2009-2010.

(Placed in Library, See No. LT 3403/15/10)

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2009-2010.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2009-2010.

(Placed in Library, See No. LT 3404/15/10)

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2009-2010.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3405/15/10)

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Dredging Corporation of India Limited and the Department of Shipping, Ministry of Shipping for the year 2010-2011.

(Placed in Library, See No. LT 3406/15/10)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R. 863(E) published in Gazette of India dated 28th October, 2010, approving the Visakhapatnam Port Employees (Conduct) Amendment Regulations, 2010.

(ii) G.S.R. 855(E) published in Gazette of India dated 25th October, 2010, approving the Kolkata Port Trust Employees' (Medical Attendance and Treatment) Amendment Regulations, 2010.

(iii) G.S.R. 856(E) published in Gazette of India dated 25th October, 2010, containing corrigendum to the Notification No. G.S.R. 284(E) (in English version only) dated 12th May, 2006.

(Placed in Library, See No. LT 3407/15/10)

(6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2009-2010, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3408/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

(1) A copy of the Notification No. S.O. 2758(E) (Hindi and English versions) in Gazette of India dated 9th November, 2010, making certain amendments in the Notification NO. S.O. 2953(E) dated 19th November, 2009, issued under Section 14 of the Bureau of Indian Standards Act, 1986.

(Placed in Library, See No. LT 3409/15/10)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kochi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kochi, for the year 2009-2010.

(Placed in Library, See No. LT 3410/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2009-2010.

(Placed in Library, See No. LT 3411/15/10)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council of India (including it's Export Inspection Agencies) New Delhi, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council of India (including it's Export Inspection Agencies), New Delhi, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India (including it's Export Inspection Agencies), New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3412/15/10)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2009-2010 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2009-2010.

(Placed in Library, See No. LT 3413/15/10)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2009-2010 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3414/15/10)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac & Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac & Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac & Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2009-2010.

(Placed in Library, See No. LT 3415/15/10)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3416/15/10)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the CAPEXIL, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CAPEXIL, Kolkata, for the year 2009-2010.

(Placed in Library, See No. LT 3417/15/10)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3418/15/10)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board of India, Kolkata, for the year 2009-2010.

(Placed in Library, See No. LT 3419/15/10)

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2009-2010.

(Placed in Library, See No. LT 3420/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(1) (i) Statement regarding Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3421/15/10)

(2) (i) Statement regarding Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2009-2010.

(ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3422/15/10)

(3) (i) Statement regarding Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2009-2010.

(ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3423/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): Sir, on behalf of my colleague, Shri Harish Rawat, I beg to lay on the Table a copy of the Apprenticeship (Fourth Amendment) Rules, 2010 (Hindi and English versions) published in Notifications No. G.S.R. 733(E) in Gazette of India dated 8th September, 2010, under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(Placed in Library, See No. LT 3424/15/10)

... (*Interruptions*)

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**12.1¾ hrs.****STANDING COMMITTEE ON PERSONNEL GRIEVANCES,  
LAW AND JUSTICE  
42<sup>nd</sup> and 43<sup>rd</sup> Reports**

**श्री शैलेन्द्र कुमार (कौशाम्बी):** महोदय, मैं कार्मिक, लोक शिकायत, विधि और न्याय संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ : -

1. 'केन्द्रीय भण्डार के समक्ष आ रही कठिनाईयां' के बारे में समिति के 30वें प्रतिवेदन में अंतर्विष्ट सिफारिशों / टिप्पणियों पर सरकार द्वारा की-गई-कार्यवाही उत्तर संबंधी 42वां प्रतिवेदन।
  2. 'कार्मिक, लोक शिकायत और पेंशन मंत्रालय की अनुदानों की मांगों (2010-11)' के बारे में समिति के 38वें प्रतिवेदन में अंतर्विष्ट सिफारिशों / टिप्पणियों पर सरकार द्वारा की-गई-कार्यवाही उत्तर संबंधी 43वां प्रतिवेदन।
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**12.02 hrs.**

**MATTERS UNDER RULE 377\***

MR. DEPUTY-SPEAKER: The Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may hand over slips at the Table of the House immediately.

... (*Interruptions*)

**(i) Need to expedite the process for construction of a railway line from Ramganjmandi to Ujjain via Jhalawar and Agar**

**श्री सज्जन वर्मा (देवास):** माननीय रेल मंत्री जी ने 2010-2011 के अपने बजट भाषण में कहा था कि जो क्षेत्र अनुसूचित जाति/अनुसूचित जनजाति बाहुल्य है एवं विकास की दौड़ में पीछे रह गए हैं, उन क्षेत्रों में सबसे पहले बिना लाभ-हानि के आधार पर नई रेलवे लाइन बिछाई जायेगी। मध्य प्रदेश में ऐसे दो संसदीय क्षेत्र - देवास व उज्जैन, जो कि अनुसूचित जाति/अनुसूचित जनजाति के लिए आरक्षित क्षेत्र हैं एवं विकास की दिशा में पिछड़े हुए हैं। यहां पर विगत वर्षों में तत्कालीन रेलमंत्री द्वारा एक नई रेल लाइन रामगंजमंडी से झालावाड़ होते हुए आगार एवं उज्जैन तक बिछाने के सर्वे कार्य का भूमि पूजन एक बड़े समारोह में किया गया था। इस नई रेलवे लाइन का सर्वे कार्य पूर्ण हो चुका है एवं इसकी डी.पी.आर भी बन चुकी है। लेकिन आज तक इस रेल लाइन की कार्य योजना को स्वीकृति नहीं मिली है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र देवास की इस महत्वपूर्ण योजना की स्वीकृति प्लानिंग कमिशन से करवाकर 2011-2012 के बजट में सम्मिलित किया जाये।

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\* Treated as laid on the Table

- (ii) Need to depute a team of experts to study the causes of sea erosion in Minicoy Island and all the other Islands in Lakshadweep and to suggest remedial measures for the same**

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): I would like to draw the attention of the Government towards severe Sea Erosion continuing in Minicoy Island of Lakshadweep. The land has been washed away creating a large beach as wide as 42 metres at the Northern part of Minicoy Island separating 163 metres of land at the extreme end of the island. It created panic among the people working on the new eastern embarkation jetty. Due to powerful waves, the entire jetty was flooded with sea water which flowed up to the passenger hall. The people had to run for safety.

Keeping in view the severe erosion, an immediate action is required to send an expert team to study the impact and to suggest suitable remedial measures for reclaiming and protecting the fragile land and for the safety of the inhabitants of the Minicoy Island and other islands including Androth, Kavaratti, Agatti, Kalpeni, Ameni, Kadmath, Kiltan, Chethlath and Bitra.

**(iii) Need to allocate gas to Andhra Pradesh Power Generation Corporation Limited for electricity project in Nedunur village, Karim Nagar Parliamentary constituency, Andhra Pradesh**

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the kind attention of the august House regarding the need to allocate gas for the APGENCO Nedunur project in Karim Nagar Constituency (2100 MW).

I would like to state that Andhra Pradesh Power Generation Corporation Limited (APGENCO) has taken up the 2100 MW gas-based electricity project in Nedunur Village in my Karim Nagar Parliamentary constituency in Andhra Pradesh through Special Purpose Vehicle. Already, the developmental works like land acquisition and water allocation for this purpose have been completed. Only 9.72 MCMD of gas allocation for this project from Reliance is pending with the Ministry. For this, the Ministry of Petroleum and Natural Gas has given assurance to Government of Andhra Pradesh in 2007 April itself. The mutual agreement of the APGENCO and Reliance is still pending due to the non-allocation of gas by the Ministry. Our earlier Chief Ministers of A.P. and myself wrote many times to the Ministry of Petroleum & Natural Gas to allocate the gas to the electricity project. But it seems that the Ministry is giving priority to only those which are ready for operation. Recently, the Ministry officials met to discuss the gas allocation for the coming XII Five Year Plan. There is a dire need to allocate gas for APGENCO instead of allocating the gas to private players, because it comes under State Government and it is catering the needs of the power projects in the State.

I, therefore, request the Hon'ble Union Minister for Petroleum & Natural Gas, through the Chair, to intervene in the matter and ensure to allocate 9.72 MCMD gas for Nedunur electricity Project in Karim Nagar in the current financial year itself.

**(iv) Need to address the problems of tobacco growers in Chamarajanagar  
Parliamentary constituency, Karnataka**

SHRI R. DHYUVANARAYANA (CHAMRAJANAGAR): Nearly 83 thousand farmers are engaged in the cultivation of tobacco in Karnataka. A farmer has to spend Rs. Thirty thousand to grow one barrel load of tobacco which includes the expenditure on three tons of fire-wood, loading and unloading charges, cost of fertilizers and pesticides, conditioning of raw tobacco, curing and grading charges. An average of Rs. Seventy Five is required to spend to produce one kg tobacco. Now-a-days the grower is getting an average return of Rs. Fifty per kg tobacco with the loss of Rs. Twenty Five per kg of tobacco. The grading system of tobacco followed by marketing causes a loss in its return. The cost of one kg tobacco starts from Rupees Thirty to Rupees One Hundred and Thirty depending upon the quality of tobacco produced after conditioning it in barrel.

Earlier the Tobacco Board has agreed to implement alternative fuel system to condition the tobacco inside barrel replacing the use of large quantity of fire wood to prevent deforestation and other environment related problems. The Tobacco Board has sufficient fund of Rs.160 crores in terms of penalty collected from the farmers who have cultivated tobacco additionally and in excess of the permitted limit. The tobacco board can utilize the fund to help the growers by providing an alternative fuel facility or bearing the transportation cost of coal. The fund should be utilized to benefit the tobacco growers while processing tobacco within the year 2020 as the country promised to WHO to improve the health condition of tobacco growers. Fixing the minimum support price (MSP) per kg tobacco will help the tobacco growers.

Hence, I would like to urge the centre to take step to extend the facilities to tobacco growers to make the tobacco cultivation a profitable occupation.

**(v) Need to declare Sabarimala Temple in Kerala as a National Pilgrim Centre and provide adequate infrastructure, basic amenities and railway connectivity for the pilgrims**

SHRI K.C. VENUGOPAL (ALAPPUZHA): Sabarimala is considered as one of the major pilgrim centres in India and its pilgrimage begins in the month of November and ends in January every year. The temple attracts lakhs of pilgrims from all over the world in these days. The shrine is thronged by large number of devotees especially during peak season, but still this temple is facing lack of proper infrastructure and facilities to meet the needs of increasing number of devotees. The Central Government had handed over 220 acres of land at Nilakkal and 225 acres land at Pamba – Sannidhanam area to Travancore Devaswom Board, the authority of the temple, during 2005 for arranging necessary facilities for pilgrims according to a Master Plan. But no master plan has been prepared for the proposal utilizing this forests land. As a result, lakhs of pilgrims, who come to visit Lord Ayyappa are still suffering a lot due to insufficient facilities for drinking water, sanitation, accommodation and upward uphill journey to temple site. A large number of aged devotees are facing lot of difficulties due to lack of proper medical facilities and rest rooms on the way to mountain, as it is a forest temple located at hill top in Periyar reserve forest. The only way to develop Sabarimala is that the Central Government should announce it as a national pilgrim centre and uplift this temple in all aspects. I urge the Government to take steps to ensure proper rail connectivity to nearest stations of Sabarimala from other states including north, as a large number of devotees are coming Sabarimala from these states and ensure proper coordination among passengers through arranging facility centres. Also, an effective crowd management system needs to be devised with the support of State Government of Kerala and using modern technology.

**(vi) Need to extend the 'Sarva Shiksha Abhiyan' scheme to Madararas particularly in Barmer Parliamentary constituency, Rajasthan**

**श्री हरीश चौधरी (बाड़मेर):** देश में निरक्षरता एक अभिशाप है, जिसके कारण सामाजिक एवं आर्थिक चेतना लोगों में नहीं आ पाती है और निरक्षरता के कारण लोग अपना आर्थिक विकास करने में असमर्थ रहते हैं। देश में सर्वशिक्षा अभियान निरक्षर लोगों को साक्षर बनाने का एक अच्छा कदम है और इस अभियान के माध्यम से देश में साक्षरता को बढ़ावा मिला है। ये देखा गया है कि देश के मुसलमानों में असाक्षरता बहुत ज्यादा है और अधिकांश रूप से ये मदरसों में शिक्षा ग्रहण करते हैं। मदरसों से शिक्षा के क्षेत्र में उतनी वृद्धि नहीं हो पा रही है जितनी होनी चाहिए, जिसके कारण इन अल्पसंख्यक वर्ग को मुख्यधारा में लाने के कार्य में काफी दिक्कत महसूस हो रही है। मेरे संसदीय क्षेत्र बाड़मेर एवं जैसलमेर जिलों में अल्पसंख्यक वर्ग के काफी लोग हैं जो मदरसों में शिक्षा ग्रहण कर रहे हैं और यह वर्ग मदरसों में शिक्षा ग्रहण करने को बेहतर मानते हैं। मेरा सरकार से अनुरोध है कि "सर्वशिक्षा अभियान" को स्कूल में लागू किया गया है अगर इसको मदरसों में भी लागू कर दिया जाये तो अल्पसंख्यक वर्ग के निरक्षर लोगों को साक्षर बनाने में काफी सहायता मिलेगी।

सदन के माध्यम से सरकार से अनुरोध है कि "सर्वशिक्षा अभियान" को मदरसों में लागू किया जाये।

**(viii) Need to bring back the black money deposited by Indians in foreign banks abroad**

**श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** अभी वॉशिंगटन अमेरिका स्थित एक संस्था ग्लोबल फाइनेंशियल इंटीग्रिटी ने एक रिपोर्ट में बताया है कि सन् 1948 से 2008 तक साठ सालों में, विश्लेषण करने से पता लगा है कि गलत तरीके से लेन देन किये जाने से भ्रष्टाचार एवं कर चोरी के माध्यम से भारत देश को 462 बिलियन डॉलर का नुकसान हुआ है। 1991 के बाद भारत ने आर्थिक क्षेत्र में प्रगति जरूरी की है लेकिन भ्रष्टाचार एवं अपराधिक गतिविधियों के कारण काले धन की मात्रा भी बढ़ी है और वो काला धन विदेशी बैंकों में जमा करवाया गया है। विदेशी बैंकों में भारत के निजी क्षेत्र की जमा पूंजी 1995 में 36.4 प्रतिशत थी, जो 2009 के साल में बढ़कर 59.2 प्रतिशत हो गई, जो चिंताजनक है।

अकेले स्विटजरलैन्ड की बात करें तो एक अनुमान के अनुसार स्विस् बैंक में कुल जमा भारतीय काला धन 1500 बिलियन डॉलर यानि 66000 अरब रूपया है और यह रकम बढ़ रही है।

भारत का विदेशों में जमा काला धन अगर भारत में वापस लाया जाता तो केवल थोड़े ही समय में देश की कायापलट हो सकती है। गरीबों का जीवन स्तर सुधरेगा। साथ में विदेशों का सरकारी कर्ज भी समाप्त हो जायेगा।

मेरी मांग है कि विदेशों में स्थित भारतीय काले धन को देश में वापस लाया जाये और संबंधित अपराधियों को कड़ी से कड़ी सजा दी जाये। जरूरत पड़ने पर अंतर्राष्ट्रीय कानून में सुधार किया जाये।

**(viii) Need to undertake development works under Rajiv Gandhi Gramin Vidyutikaran Yojana and Pradhan Mantri Gram Sadak Yojana in Kaushambi Parliamentary constituency, Uttar Pradesh**

श्री शैलेन्द्र कुमार (कौशाम्बी): मेरे संसदीय क्षेत्र कौशाम्बी (उत्तर प्रदेश) के प्रतापगढ़ एवं कौशाम्बी जनपद में राजीव गांधी ग्रामीण विद्युतीकरण एवं प्रधानमंत्री ग्राम सड़क योजना में वित्तीय वर्ष 2010-11 में बजट एवं वित्तीय सहायता न मिल पाने के कारण उपरोक्त दोनों जनपदों खासकर कुण्डा बिहार, चायल, मंझनपुर, सिराथू विधान सभाओं में कार्य न होने से आम जनमानस में स्थिति असामान्य होती नजर आ रही है। केन्द्र सरकार कौशाम्बी लोक सभा क्षेत्र में तत्काल उपरोक्त योजनाओं के अंतर्गत विकास कार्य सम्पन्न कराने की व्यवस्था करें।

**(ix) Need to provide adequate number of vaccines for prevention of Acute Encephalitis Syndrome and Japanese Encephalitis in Eastern Uttar Pradesh**

**श्री रमाशंकर राजभर (सलेमपुर):** उत्तर प्रदेश के 34 जनपद ए0ई0स0 (एक्यूट इन्सेफिलाईटिस सिन्ड्रोम) जे0ई0 (जैप्पीज इन्सेफिलाईटिस) रोग से प्रभावित है, जिनमें जनपद बलिया, देवरिया, गोरखपुर, बस्ती, कुशीनगर, महाराजगंज, संतकबीरनगर, सिद्धार्थनगर सबसे अधिक प्रभावित हैं।

दिनांक 13.02.2010 को मेडिकल कॉलेज गोरखपुर तथा दिनांक 24.02.2010 को इलाहाबाद में हुई बैठक में भारत सरकार के विशेषज्ञों द्वारा उत्तर प्रदेश के हाई एन्डिमिक जनपदों में विशेष जे0ई0 टीकाकरण अभियान आयोजित किये जाने का निर्णय लिया गया जबकि प्रदेश सरकार द्वारा 34 जनपदों के 1 से 15 वर्ष से 3.51 करोड़ बच्चों को सिंगल डोज वैक्सीन द्वारा टीकाकरण कराया जा चुका है। इन हाई एन्डिमिक जनपदों में संख्या के अनुसार 1 से 15 वर्ष के बच्चों की कुल संख्या 67,46,309 है जिसके अनुसार 74,20,941 डोज वैक्सीन की आवश्यकता होगी। दिनांक 12.04.2010 को नई दिल्ली में आयोजित बैठक में उत्तर प्रदेश के पूर्वांचल में जे0ई0 के प्रकोप पर भारत सरकार का ध्यान आकृष्ट करते हुए कुल 74.20 लाख डोज वैक्सीन की मांग की गई, जिसके सापेक्ष मात्र 17 लाख डोज वैक्सीन रिलीज करने हेतु आदेश निर्गत किया गया, जो मई 2010 के तृतीय सप्ताह में वाराणसी में उपलब्ध कराई गई। उत्तर प्रदेश के अधिकारियों द्वारा इन टीकों की वी0वी0एम0 जांच से स्पष्ट हुआ कि 15.47 लाख वैक्सीन की स्थिति द्वितीय एवं तृतीय स्तर है तथा 50 प्रतिशत वैक्सीन की एक्सपाइरी डेट जून 2010 है। अतः 31 मई, 2010 से प्रारंभ होने वाले जे0ई0 टीकाकरण कार्यक्रम को स्थगित करना पड़ा।

मेरी केन्द्र सरकार से मांग है कि जरूरत के अनुरूप वैक्सीन उत्तर प्रदेश के पूर्वांचल में उपलब्ध करायें, जिससे इस गंभीर बीमारी पर नियंत्रण पाया जा सके।

**(x) Need to set up a world class university in Orissa**

SHRI B. MAHTAB (CUTTACK): Earlier in 2008, the Government had declared that a World Class University would be set up in Orissa. Accordingly, the then HRD Minister had initiated the proposal by writing a letter to Chief Minister of Orissa. For the purpose, a piece of a land measuring hundred acres was required free of cost. In response, Orissa Government has intimated that 100 acres of land at Talabasta under Gadjit R.I. Circle of Banki Tahsil in the district of Cuttack nearer to Bhubaneswar and close to river Mahanadi is available.

Though an official of Government of India, Ministry of HRD had visited the proposed site on 10<sup>th</sup> Feb 2009, the response of the Central Government in the matter is still awaited. I would urge upon the Government to take immediate action for establishment of a World class University in Orissa.

**(xi) Need to take steps to make Nationalised Banks accessible to farmers in rural areas of the country especially in Purba Medinipur district of West Bengal**

SHRI PRABODH PANDA (MIDNAPORE): Central Government has declared that every small and marginal farmer of the country should have access to micro-credit to the tune of Rs. 2 lakh from all the nationalized banks.

But in reality, this is not being followed by the banks resulting in great difficulties being experienced by small and marginal farmers. Due to non-implementation of Central Government's policy of micro-finance, the farmers are gradually forced to go into the clutch of private financial institutions and money lenders who charge exorbitant rate of interest.

Due to the indifferent attitude of bank officials, the credit-deposit ratio in the rural branches of nationalized banks is very low. Therefore, there is need to take steps to increase this. This scenario is very acute in Purba Medinipur district of West Bengal. Government institutional credits not only can help the marginal and small farmers, but also can change rural scenario.

I, therefore, urge upon the Government to take urgent steps so that nationalized banks in rural areas become accessible to farmers and they are able to continue with their agricultural activities without any hindrance.

**(xii) Need to accord permission to the applicants who have paid fees and obtained legal orders as per the guidelines circulated by Railway Board in 2005, for the construction of sidings of Railways**

SHRI A. GANESHAMURTHI (ERODE): In order to augment the freight movements in Railways, a circular was mooted by the Railway Board for liberalisation of the private siding procedure in the year 2005.

There was tremendous response to this circular and a large number of applications were received. Registration fee was to be paid to the Railways by the applicants immediately, after grant of in-principle approval. After scrutiny and short listing the applications, the Railways gave in-principle approval followed by approvals of DPR, and drawing and subsequently permission to carry out construction.

But during 2008 Ministry of Railways in another circular have modified guidelines. Because of this modification, now Railways is denying to grant permission for operations to old applicants who have paid proper fees and obtained legal orders for operation.

To come forward with justice for the valid 2005 applicants, I request the Ministry of Railways to rectify the circular issued in 2008 and make remedy for earlier valid applicants so that they are not disappointed in any way.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet on 30<sup>th</sup> November, 2010 at 11.00 a.m.

**12.03 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Tuesday, November 30, 2010/Agrahayana 9, 1932 (Saka).*

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